

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS
Friday, the 10th day of July 2026 / 19th Ashadha, 1948
WP(C) NO. 21065 OF 2026 (G)

PETITIONER:

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY SECRETARY, HOME DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
2. STATION HOUSE OFFICER, CENTRAL POLICE STATION, ERNAKULAM, PIN - 682 018.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 1st and 2nd Respondents to safeguard the life of the petitioner.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 19.06.2026 and upon hearing the arguments of M/S.P.S.ANISHAD, LIMNA BHASKARAN, SREEPARVATHI G.V., SAMUEL SABU, K.K.PREETHA & SIYAD UMMER, Advocates for the petitioner and of GOVERNMENT PLEADER for the respondents, the court passed the following:

BECHU KURIAN THOMAS, J.

W.P.(C) No.21065 of 2026

Dated this the 10th day of July, 2026

ORDER

The learned Government Pleader submitted that the police could not provide protection to the petitioner pursuant to the order dated 19.06.2026 as they were unable to contact the petitioner.

2. The learned counsel for the petitioner also submitted that he has no instructions in the matter. However, considering the nature of allegations, he requested to post this matter for further consideration to another date.

In view of the above submissions, the interim order dated 19.06.2026 stands vacated. However, if in case the petitioner approaches the police and requests for police protection in writing, the 2nd respondent shall provide necessary protection for her life.

Post on 21.07.2026.

Sd/-

BECHU KURIAN THOMAS, JUDGE

RKM